

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 367 of 2001

Allahabad this the 27th day of April, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Raees Ahmad Son of Shekh Anees Ahmad, Resident of 45, Bara Baghara, Telier Ganj, Allahabad.

Applicant
By Advocate Shri Sanjai Kr. Om

Versus

1. Union of India through Principal Accountant General, Dayanand Marg, Allahabad.
2. Dy. Accountant General (Administration), Accountant General's Office, Uttar Pradesh, Allahabad.

Respondents

By Advocate Shri Amit Sthalekar

O_R_D_E_R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Shri Raees Ahmad has come up with the mention that his wife Smt. Shabina Rais was the sole bread earner of the family and the applicant was preparing himself for some job, but Smt. Shabina died on 30.5.2000 while she was in the employment of respondents as Lower Division Clerk and thereby the applicant has come to indigent ^{Condition} position. He

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applied for appointment on compassionate ground but the respondents did not heed to his request therefore, he has come up seeking relief to the effect that the respondents be directed to appoint the petitioner on compassionate ground.

2. Prayer strongly opposed on behalf of the respondents.

3. Learned counsel for the applicant makes a very innocuous request that the competent authority be directed to decide the pending representations of the applicant submitted on 26.6.00 and 07.8.00, copies of which have been annexed as annexures-2 and 3 to the O.A.

4. I find force in the contention of learned counsel for the applicant and directed that the competent authority in the respondents establishment to decide the pending representation of the applicant within 3 months from the date of communication of this order and in case the request of the applicant is not acceded, a detailed, reasoned and speaking order be passed with copy to the applicant. The O.A. is decided accordingly. No cost.

Member (J)

/M.M./